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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO. 277/1995
in
O.A. NO. 1506/1995

New Delhi this the 28th day of December, 1995.

HON'BLE SHRI N. V. KRISHNAN, ACTING CHAIRMAN
HON'BLE SMT. LAKSHMI SWARINATHAN, MEMBER (J)

Dipak Mukherjee S/O M.L. Mukherjee,
Scientist 'C' GES,
Central Road Research Institute,
Delhi-Mathura Road,
New Delhi-110020.

... Applicant

(In Person)

-Versus-

1. Director,
Central Road Research Institute,
New Delhi-110020.
2. Director General,
Council of Scientific &
Industrial Research,
Rafi Marg, New Delhi. ... Respondents

O R D E R (By Circulation)

Shri N. V. Krishnan, Acting Chairman -

O.A. No. 1506/95 of the applicant was dismissed on 22.8.1995 at the admission stage on the ground that the O.A. was barred by limitation. This application has been filed for a review of that order. We have seen the review application and are satisfied that it can be disposed of by circulation and we proceed to do so.

2. We noted that the applicant's grievance is that he should have been promoted in 1981 instead of in 1984. Apart from filing repeated representations, he did not approach the Tribunal in time. Hence, it was dismissed on limitation. In the review application it is stated that the applicant had filed M.A. for

condonation of delay in which he contended that the cause of action is a continuing cause of action to which limitation does not apply. Though we have not so mentioned in the order dated 22.8.1995, it has to be held that this issue was raised and rejected by us as we were satisfied that non-promotion cannot be a continuing grievance.

3. In the circumstance, no ground has been made out for reviewing the earlier order. The review application is dismissed.

Lakshmi Swaminathan
(Smt. Lakshmi Swaminathan)

Member (J)

N. V. Krishnan
(N. V. Krishnan)

Acting Chairman

/as/